

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.9/04

Wednesday this the 10th day of November 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

R.Rajarathinam,
S/o.R.K.Rasiah,
Station Master, Somanur.
Residing at : Mettupalayam,
Coimbatore.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by
the General Manager, Southern Railway,
Head Quarters Office, Park Town P.O.,
Chennai - 3.
2. The Divisional Railway Manager,
Southern Railway, Palghat Division,
Palghat.
3. The Divisional Personnel Officer,
Southern Railway, Palghat Division,
Palghat.
4. The Divisional Operations Manager,
Southern Railway, Palghat Division,
Palghat.
5. The Traffic Inspector/Southern Railway,
Coimbatore Junction R.S., Coimbatore. Respondents

(By Advocate Mr.Thomas Mathew Nellimootttil)

This application having been heard on 10th November 2004
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

Aggrieved by the nonfeasance on the part of the
respondents to grant the applicant overtime allowance for the
period mentioned in Annexure A-18 the applicant has filed this
application for a direction to the respondents to grant and pay
the applicant overtime allowance for the periods claimed and
indicated in Annexure A-18 representation. The respondents
contest the claim of the applicant.

2. When the application came up for hearing learned counsel of the applicant states that the application may be disposed of by permitting the applicant to make a detailed representation to the 2nd respondent projecting his claim for the disputed overtime allowance and directing the 2nd respondent to consider the same in the light of the rules, instructions on the subject and to give him an appropriate reply. Learned counsel for the respondents has no objection in disposing of the application with such a direction.

3. In the light of the above submissions made by the learned counsel on either side the application is disposed of permitting the applicant to make a detailed representation projecting his claim for the overtime allowance made in Annexure A-18 representation within a month from the date of receipt of a copy of this order and directing the 2nd respondent that if such a representation is received the same shall be considered in the light of the rules, instructions on the subject and disposed of with an appropriate reply within a period of three months from the date of receipt of the representation.

(Dated the 10th day of November 2004)



A.V.HARIDASAN
VICE CHAIRMAN